

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FORTHEATTENTIONOFTHECREDITORS OF**  
**M/S. A.L. SUDERSHAN CONSTRUCTION COMPANY LTD.**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                 |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1                    | Name of corporate debtor                                                                                                              | M/S. A.L. SUDERSHAN CONSTRUCTION COMPANY LTD                                                                                                                    |
| 2                    | Date of incorporation of corporate debtor                                                                                             | 20-10-1992                                                                                                                                                      |
| 3                    | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Hyderabad                                                                                                                               |
| 4                    | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U45200TG1992PLC014904                                                                                                                                           |
| 5                    | Address of the registered office and principal office (if any) of corporate debtor                                                    | Registered Office:<br>7-3-719, RASHTRAPATHI ROAD,<br>SECUNDERABAD – 500003                                                                                      |
| 6                    | Insolvency commencement date in respect of corporate debtor                                                                           | 06-05-2022                                                                                                                                                      |
| 7                    | Estimated date of closure of insolvency resolution process                                                                            | 02-11-2022 (180 days from the date of Commencement of CIRP).                                                                                                    |
| 8                    | Name and registration number of the insolvency professional acting as interim resolution professional                                 | KALVAKOLANU MURALI KRISHNA PRASAD<br>IBBI/IPA-001/IP-P00967/2017-2018/11588                                                                                     |
| 9                    | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 8-27, Mythripuram Colony, Jillelguda, Karmanghat, Vyshalinagar Post, Hyderabad-500 079. E-mail <a href="mailto:kmk123ip@gmail.com">kmk123ip@gmail.com</a>       |
| 10                   | Address and e-mail to be used for correspondence with the interim resolution professional                                             | -Do -                                                                                                                                                           |
| 11                   | Last date for submission of claims                                                                                                    | 24-05-2022                                                                                                                                                      |
| 12                   | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Nil                                                                                                                                                             |
| 13                   | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable                                                                                                                                                  |
| 14                   | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at                                                  | <a href="mailto:kmk123ip@gmail.com">kmk123ip@gmail.com</a> or<br><a href="http://ibbi.gov.in/home/downloads">ibbi.gov.in/home/downloads</a> .<br>Not applicable |





Notice is hereby given that the National Company Law Tribunal, Hyderabad has ordered the commencement of a Corporate Insolvency Resolution Process of M/S **A.L. SUDERSHAN CONSTRUCTION COMPANY LTD** on **06-05-2022** (Order copy as uploaded on NCLT site received on 07-05-2022).

The Creditors of M/S. **A.L. SUDERSHAN CONSTRUCTION COMPANY LTD** are hereby called upon to submit their claims with proof on or before **24-05-2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

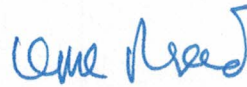
Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of

INTERIM RESOLUTION PROFESSIONAL

Date: 09-05-2022

Place: Hyderabad



KALVAKOLANU MURALI KRISHNA PRASAD  
IBBI/TPA-001/IP-P00967/2017-2018/11588

**Kalvakolanu Murali Krishna Prasad**  
M.Com., MBA IP (IIPI)  
**INSOLVENCY PROFESSIONAL**  
IBBI Regn. No: IBBI/PA-001/IP-P00967  
/2017-2018/11588